

procedural changes in the matter of liquidation of banking companies on an All India basis in order to expedite liquidation proceedings. The scope, personnel and terms of reference of the proposed committee are under consideration in consultation with the Reserve Bank and the Ministry of Law. It is expected that the committee will start functioning sometime in July next.

HIRAKUD PROJECT (ENQUIRY)

*81. **Shri A. C. Guha:** (a) Will the Minister of **Natural Resources and Scientific Research** be pleased to state whether there has been any enquiry into the working of the Hirakud Project?

(b) If so, what were the scope and terms of reference?

(c) What are the findings of the enquiry?

(d) Has any action been taken on or in consequence of the enquiry?

The Minister of Planning and River Valley Schemes (Shri Nanda): (a) Yes, Sir.

(b) A copy of the Ministry of Natural Resources and Scientific Research Resolution No. DW.II-12(17), dated the 9th November, 1951 which gives the scope and terms of reference etc., of the Committee is laid on the Table of the House [See Appendix I, annexure No. 25].

(c) The Committee have not yet submitted their report to the Government.

(d) Does not arise.

Shri A. C. Guha: According to the statement given to me the committee which is now proposed to be set up has not yet started any enquiries. But the first part of my question is about the enquiry that has been completed about accounting. The present committee is only on the report of that committee.

Shri Nanda: The report of the earlier committee was only recently received and has not yet been considered. This is the committee which had been set up and the terms of reference show that various administrative questions were referred to that committee and their report has not yet been received.

Shri A. C. Guha: Was there any committee regarding the accounting and audit of the whole expenditure?

Shri Nanda: This is the Committee regarding accounting and audit.

Shri B. Das: Is it not a fact that the committee on accounting was asked to produce their report in two months' time and is it not a fact that one of the members of the committee that has dispersed has joined as Accountant General, Central Revenues of the Government of India and the report is not yet forthcoming? What steps the hon. Minister is taking to get the report from the three gentlemen that composed that committee?

Shri Nanda: This matter has been looked into and steps have been taken to expedite their report. I think very soon an interim report will be made to the Government.

WRITTEN ANSWERS TO QUESTIONS

CHARTER FOR UNIVERSITIES

*82. **Dr. P. S. Deshmukh:** (a) Will the Minister of Education be pleased to state whether Government are aware of the recommendations of the University Commission that Universities may be brought into existence by issue of a Charter by the President of India?

(b) Has this suggestion been considered by Government?

(c) If so, with what result?

The Minister of Communications (Shri Jagjivan Ram): (a) and (b). Yes, Sir.

(c) The Constitution of India does not empower the President to set up Universities through the issue of Charters.

DEBT DUE FROM PAKISTAN

*83. **Shri P. T. Chacko:** Will the Minister of Finance be pleased to state:

(a) whether any agreement has been reached with Pakistan in fixing the exact amount of the debt which Pakistan owes to India;

(b) whether Pakistan has paid any amount; and

(c) whether Pakistan is claiming any amount as outstanding from India?

The Minister of Finance (Shri C. D. Deshmukh): (a) The exact amount of Pakistan's partition debt to India has not yet been determined.